

(13)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. NO. 593/95

NEW DELHI, THIS THE DAY OF 26TH AUGUST, 1999.

HON'BLE MR. JUSTICE R.G.VAIDYANATHA, VICE CHAIRMAN (J)
HON'BLE MR. J.L.NEGI, MEMBER (A)

Sh. Krishna Chandra, S/O Sh. Uttam
Chand, C/O Sh. Sudama Krishan, R/O 73-A,
Indira Nagar, Azadpur, New Delhi - 110
002.

---Applicants

(By Advocate: None)

VERSUS

1. Union of India through: General
Manager, N. Rly. H.Qrs. Office,
Baroda House, New Delhi.
2. The Divisional Rly. Manager, N.Rly.
Moradabad.

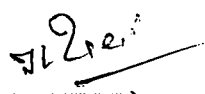
----Respondents


(By Advocate: None)

O R D E R (ORAL)

By Hon'ble Justice Mr. R.G.Vaidyanatha, VC (J):-

This case was called for final hearing. None appeared on behalf of the applicant as well as on behalf of the respondents. This is an old case pertaining to the year 1995. Therefore, the O.A. is dismissed for default of non-prosecution.


(J.L.NEGI)
MEMBER (A)


(R.G.VAIDYANATHA)
VICE CHAIRMAN (J)

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